श्री अमित शाहः सभापति महोदय, मैं यह संकल्प प्रस्तुत करता हूं-

"कि यह सदन धारा 370 (3) के अन्तर्गत मारत के राष्ट्रपति द्वारा जारी की जाने वाली निम्नलिखित अधिसूचना की सिफारिश करता है ...(व्यवधान)...संविधान के अनुच्छेद 370 (3) के अन्तर्गत घोषणा ...(व्यवधान)... भारत के संविधान की अनुच्छेद 370(3) के साथ पठित अनुच्छेद 370 के खंड 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रपति संसद की सिफारिश पर ...(व्यवधान)... यह घोषणा करते हैं कि ...(व्यवधान)... जिस दिन भारत के राष्ट्रपति द्वारा इस घोषणा पर हस्ताक्षर किए जाएंगे ...(व्यवधान)... जीर इसे जब सरकारी गजट में प्रकाशित किया जाएगा ...(व्यवधान)... उस दिन से उक्त अनुच्छेद 370 के सभी खंड लागू नही रहेंगे। वे समाप्त हो जाएंगे। ...(व्यवधान)... संविधान के समय-समय पर संशोधित ...(व्यवधान)... सभी उपखंड बिना संशोधन और अपवाद के जम्मू-कश्मीर राज्य पर लागू होंगे ...(व्यवधान)... और मारत का पूरा संविधान जम्मू-कश्मीर पर लागू होगा। ...(व्यवधान)... इस बात के सिवाय अनुच्छेद 354 अथवा जन्मू-कश्मीर के संविधान के किसी अपवाद अथवा इस संविधान के किसी अन्य अनुच्छेद अथवा जम्मू-कश्मीर के संविधान के किसी अप्यवा अथवा इस संविधान के किसी अन्य अनुच्छेद अथवा जम्मू-कश्मीर के संविधान के किसी अप्यवा अथवा हा संविधान के किसी अन्य अनुच्छेद अथवा जम्मू-कश्मीर के संविधान के किसी अन्य उपबंध अथवा कोई कानून दस्तावेज, निर्णय, अध्यादेश, आदेश, नियम, उपनियम, विनियम, अधिसूचना, रीति-रिवाज़ अथवा भारत के भूभाग के प्रवर्तन अथवा कोई अन्य लिखित ...(व्यवधान)... कोई संधि अथवा समझौता, जैसा अनुच्छेद 363 के अन्तर्गत परिकल्पित हो अथवा न हो!" ...(व्यवधान)....

माननीय सभापति महोदय, मैं यह संकल्प प्रस्तुत करता हूं

"कि यह सभा भारत के राष्ट्रपति महोदय की ...(व्यवधान)... दिनांक 19 दिसंबर, 2018 ...(व्यवधान)... की उद्धोषणा के अनुरूप, ...(व्यवधान)... जम्मू-कश्मीर राज्य की ...(व्यवधान)... विधायी शक्तियाँ इस सदन में निहित होने ...(व्यवधान)... एवं राष्ट्रपति द्वारा भारत के संविधान के ...(व्यवधान)... अनुच्छेद 3 के प्रावधान के अंतर्गत "जम्मू-कश्मीर पुनर्गठन विधेयक, 2019" को ...(व्यवधान)... अनुच्छेद 3 के प्रावधान के अंतर्गत "जम्मू-कश्मीर पुनर्गठन विधेयक, 2019" को ...(व्यवधान)... सदन के सम्मुख विचार के लिए संदर्भित करने पर ...(व्यवधान)..." जम्मू-कश्मीर पुनर्गठन विधेयक, 2019" को स्वीकार करने का विचार प्रस्तुत करती है।" ...(व्यवधान)... सभापति महोदय, मै "जम्मू-कश्मीर पुनर्गठन विधेयक 2019" पर विचार किया जाए ...(व्यवधान)... ऐसा अनुरोध करता हूं। ...(व्यवधान)...

WITHDRAWAL OF MEMBERS

MR. CHAIRMAN: Mr. Derek, you ask your people to go back to their seats, otherwise, I will not give permission. ... (Interruptions)... Yes, Mr. Vaiko, what do you want to say? Please. ... (Interruptions)... Switch on your mike please. ... (Interruptions)...

20 Withdrawal of [RAJYA SABHA]

Members

SHRI VAIKO (Tamil Nadu): Sir, this House.. ... (Interruptions)... Sir, this is killing of democracy. ... (Interruptions)... It should not have been permitted. ... (Interruptions)... It is murder of democracy and killing of democracy. ... (Interruptions)... Only during emergency, it has been. ... (Interruptions)...

MR. CHAIRMAN: What is your point of order? ... (Interruptions) ...

SHRI VAIKO: Mr. Chairman, Sir, we are the victims of emergency. ... (Interruptions)... Emergency days have come back. ... (Interruptions)... Emergency days have come back. ... (Interruptions)... This is nothing but murder of democracy.

MR. CHAIRMAN: There is no emergency, only urgency. ... (Interruptions)... Please try to understand this. If you want to hear the Chairman, once again, I want to clarify. There seems to be some confusion. ... (Interruptions)... Please hear me. ... (Interruptions)... Please hear what I want to say, then, you say whatever you want to say. ... (Interruptions)... You don't want to hear, then, I do not want to hear you also. ... (Interruptions)... Mr. Derek, you have to ask your people to go back to their seats. You cannot create disorder and then raise a point of order. How can these two things go together? ... (Interruptions)... For the sake of record, I want to say one thing. ... (Interruptions)... What I permitted the Home Minister was to move the Reservation Bill, which had been circulated on Friday, which I have permitted. ... (Interruptions)...

Secondly, he started reading about other Bills, which were not circulated. ...(Interruptions)... That is the point of order raised by Mr. Siva, and, partly, by Shri Ghulam Nabi Azad. What I want to say is, after my office told me. ...(Interruptions)... Mr. Vaiko, you have to go to your seat. ...(Interruptions)... Mr. Vaiko, please go to your seat. You are an elderly man. ...(Interruptions)... I gave you an opportunity to speak. ...(Interruptions)...

Moreover, after coming to know that these Bills were not circulated, I told the Home Minister, after circulation, to move them again. They have been circulated, and, Ram Gopal Yadav ji also brought it to my notice. On Reservation issue, he said, no problem. ...(Interruptions)... On other Bills, there was problem. ...(Interruptions)...

संविधान को ...**(व्यवधान)**... इन दोनों मेम्बर्स के नाम क्या हैं? ...**(व्यवधान)**... इनके नाम बताइए। ...**(व्यवधान)**... Shri Nazir Ahmed Laway and Mir Mohammad Fayaz have been named by

me. They have to go out. Marshalls, take them out. If they do not go out, take them out. They are breaking the Constitution? I cannot tolerate it in the Indian Parliament. This cannot be so. ...(Interruptions)... इन दोनों को बाहर भेज दीजिए। ...(व्यवधान)... इन दोनों को बाहर भेज दीजिए। ...(व्यवधान)... Other Marshalls, other Marshalls, come. ... (Interruptions) ... No, Members, go to your place. ... (Interruptions) Members, go to your place. How can they break the Constitution? How can they throw the Constitution? ... (Interruptions)... Ghulam Nabi ji, you are a senior Member. They are tearing the Constitution. Indian Constitution is supreme. ... (Interruptions) ... Nobody can do it. Nobody can do it. ... (Interruptions) ... The House shunts them out. ... (Interruptions) ... No discussion. ... (Interruptions) ... No argument..... (Interruptions) Please, Ruling Party Members, go to your seats. ... (Interruptions) ... Ruling Party Members, go to your seats. ...(Interruptions) ... Please go to your seats. ...(Interruptions) ... Ruling Party Members, go to your seats. ... (Interruptions) ... TMC Members, go to your seats. ... (Interruptions)... Mr. Sanjay, please go to your seat. ... (Interruptions)... I would like to put it on record. ... (Interruptions) ... No Member has the right to tear the Constitution. ... (Interruptions) ... They have thrown the Constitution. ... (Interruptions) ... They have been sent out. ... (Interruptions) ... All of you go to your seats. ... (Interruptions) ... All of you go to your seats. ... (Interruptions) ... Please go to your seats. ... (Interruptions) We have sent them. ... (Interruptions) ... I am giving the Leader of the Opposition an opportunity ... (Interruptions) ... Please go to your seats. ... (Interruptions) ... I have got every right to name somebody who is doing unparliamentary things. ... (Interruptions) Communist Members, please go to your seats. ... (Interruptions) ... Mr. Elangovan, please go to your seat. ... (Interruptions) ... Ruling Party Members, please sit down. ...(Interruptions)... You are not supposed to touch or argue with anybody. ...(Interruptions)... Please take note. ...(Interruptions)... That is not your duty. ...(Interruptions)... That is not your duty. ...(Interruptions)... Please. I will be. ... (Interruptions)... The LOP wants to say something. ... (Interruptions)... I want to hear him. ... (Interruptions)... Please sit down. ... (Interruptions)... आप लोग कृपया बैठ जाइए। ...(व्यवधान)... प्लीज़ बैठ जाइए। ...(व्यवधान)... But before the LOP says something, I want to repeat what I have said as the Chairman of the House. I can understand any amount of anxiety, anger and also protest. ... (Interruptions) ... And anguish also. ...(Interruptions)... But try to understand. ...(Interruptions)... I will give you. ...(Interruptions)...

22 Government [RAJYA SABHA]

SHRI BHUPENDER YADAV: Sir, ... (Interruptions)

MR. CHAIRMAN: Bhupender Yadav *ji*, I am saying something. ... (Interruptions)... Please sit down. ... (Interruptions)... Please sit down. ... (Interruptions)... One thing I would like to tell everybody ... (Interruptions)... Anybody tearing the Constitution in the House or saying something against India will not be allowed at all. ... (Interruptions)... Not only will I name them ... (Interruptions)... I will take action against them also. ... (Interruptions)... This has to be understood by all. ... (Interruptions)... The Leader of the Opposition. ... (Interruptions)... I have permitted the Copposition. ... (Interruptions)... I have permitted him. ... (Interruptions)... I have permitted the Leader of the Opposition ... (Interruptions)... Please have patience.

STATUTORY RESOLUTIONS – (Contd.)

CESSATION OF ALL CLAUSES OF ARTICLE 370 EXCEPT CLAUSE (1)

THE JAMMU AND KASHMIR RE-ORGANISATION BILL, 2019

AND

GOVERNMENT BILLS-(Contd.)

THE JAMMU AND KASHMIR RE-ORGANISATION BILL, 2019 THE JAMMU AND KASHMIR RESERVATION (SECOND AMENDMENT) BILL, 2019

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): माननीय चेयरमैन सर, सबसे पहले में यह बताना चाहता हूं कि एक ऐतिहासिक आर्टिकल 370 के द्वारा जम्मू-कश्मीर स्टेट को देश के साथ जोड़ा गया था। जम्मू-कश्मीर को हिन्दुस्तान के साथ रखने के लिए पिछले 70 साल में लाखों लोगों ने कुर्बानियां दी हैं; हजारों security forces, Army के, paramilitary forces के, पुलिस के लोगों ने कुर्बानियां दी हैं; हजारों politicians ने अपने जीवन का बलिदान दिया है; mainstream political parties ने अपने leaders खो दिए हैं, अपने workers खो दिए हैं और हजारों civilians, बल्कि लाखों, अगर 1947 से ले लें, कुर्बान हो गए हैं। यह बड़ी कुर्बानी के साथ हुआ। यह attempt पहली दफा नहीं हुई, बल्कि जब-जब इस तरह की attempt हुई, कश्मीर के अवाम, जम्मू-कश्मीर के अवाम, लद्दाख के आवाम हिन्दुस्तान के साथ खड़े रहे, हर वक्त खड़े रहे, दुख-दर्द में खड़े रहे। यह सत्य है कि वहाँ कुछ लोग थे, हैं और 1947 से, जो accession के खिलाफ थे।